

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.318/2021 MA No.396/2021

This the 11th day of February, 2021

(Through Video Conferencing)

Hon'bleMr. Justice L. Narasimha Reddy, Chairman Hon'bleMs.AradhanaJohri,Member (A)

Surya Joshi, 29 years S/o Navrattan Joshi R/o House No.9527 C/9. VasantKunj New Delhi-110070 (Group – A Services)

...Applicant

(throughMr.HemantGulati, Advocate)

Versus

- Union of India
 Ministry of Law & Justice
 (Through its Secretary)
 Government of India
 New Delhi.
- Union Public Service Commissioner(UPSC) (Through its Secretary) Dholpur House Government of India New Delhi.

...Respondents

(throughMr.R.V. Sinha with Mr.AmitSinha, Advocates)

ORDER (Oral)

Mr.Justice L. Narasimha Reddy:

There are serious defects noticed in the OA both as regards memo of parties as well as the vacancies against which the relief is sought. When the same is pointed out to the learned counsel for the applicant, he sought permission of the

Tribunal to withdraw the OA with liberty to the applicant to file a fresh one.

Permission is accorded. The OA is dismissed as withdrawn, leaving it open to the applicant to file a fresh one.

There shall be no order as to costs. Pending MA also stands disposed of.

(AradhanaJohri) Member (A) (Justice L. Narasimha Reddy) Chairman

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